

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 116

CP(IB) No. 248/Chd/Hry/2021

IN THE MATTER OF:

Raj Kumar Surana, HUF, Prop.
Divine Developers

...Petitioner

Vs.

My Preferred Transformation & Hospitality Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Sarvan Virmani, Advocate

For the Respondent: Mr. Raghav Kapoor, Advocate

ORDER

Written submissions have been filed by learned counsel for the respondent/ corporate debtor vide Diary No. 1028/6 dated 19.03.2024. The same are taken on record. Pleadings in this matter are complete. However, it is already 1 o'clock, list the matter for arguments on 06.06.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja